

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 2572 of 1994

New Delhi this the 26<sup>th</sup> day of April, 1995

Mr. J.P. Sharma, Member (J)

Mr. K. Muthukumar, Member (A)

Shri S.H. Johnson  
R/o E-10, B.D. MIG Flats,  
Mayapuri,  
New Delhi-110064.

...Applicant

By Advocate Shri Ashish Kalia

Versus

1. Union of India through  
the Chief Secretary,  
Government of Delhi,  
5, Alipur Road,  
Delhi-56.

2. Director,  
Technical Education,  
C-Block, Vikas Bhawan,  
I.T.O.,  
Delhi-2.

3. The Principal,  
B.P. Institute of Business Studies,  
Shakarpur,  
Delhi-92.

...Respondents

By Advocate Shri Arun Bhardwaj

JUDGEMENT

Mr. K. Muthukumar, Member (A)

The applicant is aggrieved over the disengagement of his services as part-time Lecturer at the B.P. Institute of Business Studies, Shakarpur, Delhi under the administrative control of the respondents. He has averred that he is fully qualified for the job and had in fact superannuated from the post of Junior Lecturer under the respondents and thereafter was given the assignment of part-time Lecturer in October, 1994 for the 1993-94 session. His allegation is that he has been disengaged without giving any opportunity of hearing and he <sup>been</sup> ~~has~~ victimised by such action of the respondents. The respondents in the averments have stated that in the interest of academic work, Lecturers on part-time basis at the rate of Rs.50/- per hour are engaged and

assigned teaching load as per the need depending upon the teaching load in a particular semester after allocating the full load to regular faculty who are appointed against regular post through the UPSC. A panel of such part-time Lecturers is prepared by inviting applications. The applicant was asked to discontinue classes with effect from 28.11.94 due to sessional exam, winter break, practical exam, Board of Technical Exam etc. and also due to the fact that the third semester of half year duration of Post Diploma Course has been first completed with the result that the total teaching load of the Institute has been reduced. In view of this, the respondents have averred that the disengagement of the services of the applicant was due to very valid reasons and the applicant had no legal right for continuation as a part-time Lecturer as it is only of a casual nature and there is no fixation of seniority of part time Lecturers.

We have heard the learned counsel for the parties and have also perused the records. It is evident that the respondents have been engaging part-time Lecturers out of a panel prepared from time to time and for disengaging the services depending upon the academic work load of the institute. There is no vested right for the part-time Lecturers to claim continuity of engagement and also seniority, as such employment is casual in nature. The applicant cannot possibly have any grievance on the ground that his services have been disengaged when the respondents have really no work load at the relevant point of time for continuous engagement. After all the institute has to resort to part-time

3.

Lecturers only after they have assigned the work with the regular faculty and when it warrants a part-time faculty to supplement teaching needs of the institute.

In the circumstances, the application is misconceived and is dismissed on merits. No order as to costs.

*26/4/75*  
(K. MUTHUKUMAR)  
MEMBER (A)

*J. P. SHARMA*  
(J.P. SHARMA)  
MEMBER (J)

RKS